

Visit by a Trade Delegation from Uganda

2878. SHRI RAGHUNANDAN LAL BHATTIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a ministerial level trade delegation from Uganda had recently visited India and discussed measures for widening Indo-Ugandan co-operation in trade and economic fields; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) No, Sir.

(b) Does not arise.

Branches of Zionist movement in Bombay

2879 SHRI C. H. MOHAMED KOYA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether branches of Zionist movement work in India especially in Bombay; and

(b) the steps Government proposes to take in this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) and (b). Necessary informations are being collected

Trade through Suez Canal

2880 SHRI M. KATHAMUTHU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have not taken full advantage of the opening of Suez Canal for our foreign trade;

(b) if so, the reasons therefor; and

(c) the measures proposed to be taken in this regard?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI):

(a) Our National Shipping lines have been taking full advantage of the opening of the Suez Canal in operating in India's overseas trade.

(b) and (c). Do not arise.

राजस्थान में बंधित श्रमिकों की मुक्ति

2881. श्री लालजी भाई : क्या अन्न मंत्री यह बताने की कृपा करेंगे कि उन बन्धित श्रमिकों (मगरी पद्धति) की कुल संख्या कितनी है जिनको गत तीन महीनों में बन्धित अन्न उन्मूलन कानूनों के अधीन राजस्थान के विभिन्न भागों में मुक्ति दिलाई गई ?

अन्न मंत्रालय में उप-मंत्री (श्री बालगोविन्द वर्मा) : राज्य सरकार में सूचना एकत्र की जा रही है और वह सदन की मेज पर रख दी जाएगी ।

Setting up of Vigilance Committees Under Abolition of Bonded Labour System

2882. SHRI RAM PRAKASH: Will the Minister of LABOUR be pleased to state:

(a) whether Government have set up Vigilance Committees at the District and Sub-Divisional levels in each State under the rules framed for the abolition of bonded labour system;

(b) if so, the number of cases in which restoration or possession of properties was secured for emancipated labourers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) Under the Bonded Labour System (Abolition) Act, it is for the State Governments to set up Vigilance Committees. The States